

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2018 &  
IA No. 1761 of 2018**

**Dated : 10<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. .... Appellant(s)  
Versus  
Rajasthan Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Susan Mathew

Counsel for the Respondent(s) : Mr. Amit Kapur  
Ms. Abiha Zaidi for R-2

**ORDER**

**APPEAL NO. 202 OF 2018**

Learned counsel for the respondents may file reply on or before 16.01.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 23.01.2019 with advance copy to the other side.

**IA NO. 1761 OF 2018**

***(Application for delay in filing rejoinder)***

There is 08 days' delay in filing rejoinder. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the rejoinder. We find

the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the rejoinder is condoned. Application is disposed of.

List the matter on **24.01.2019.**

**(S.D. Dubey)**  
**Technical Member**

*Pr/js*

**(Justice Manjula Chellur)**  
**Chairperson**